

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

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OA. 350/1361/2019

Date of order: 27.11.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Sri R. P. S. Kahlon, IAS (Retc.), son of Addl.
Chief Secretary to the Govt. of West Bengal
and residing at 11A, Portland Park, Kolkata-
700027.

.....Applicant.

-versus-

1. Union of India, through the Secretary, Ministry of Shipping, Transport Bhawan, 1, Parliament Street, New Delhi- 110001.
2. The Under Secretary, Govt. of India, Ministry of Shipping, Transport Bhawan, 1, Parliament Street, New Delhi- 110001.
3. The Chief Secretary, Govt. of West Bengal, Nabanna, Howrah- 700002.
4. The Principal Secretary, Personnel & Administrative Reforms Deptt. Nabanna, HRBC Building, 325, Sarat Chatterjee Road, Howrah- 700002.
5. The Under Secretary, Deptt., of Personnel & Training, New Delhi- 110001.
6. The Deputy Secretary, Govt. of West Bengal, Nabanna, HRBC Building, 7th Floor, Room No. 708, 325, Sarat Chatterjee Road, Shibpur, Howrah- 700002.



7. The Controller of Accounts, AIS Pension and Service Record, EO, Joint Secretary, Personnel & Administrative Reforms and 'E' Governance Department, Nabanna, 325, Sarat Chatterjee Road, Shibpur, Howrah-700002.
8. The Accountant General (A&E), West Bengal, Treasury Building, 2, Government Place, Kolkata- 700001.

.....Respondents.

For the Applicant : Mr. N. Roy, Counsel

For the Respondents : Mr. S. Bhattacharyya, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard both.

2. This OA has been filed to seek the following reliefs:



- "8(a) To issue direction upon the respondent authorities to consider the representation dtd. 27.02.19 for full pension along with other service benefits to the applicant forthwith;
- (b) To issue further direction upon the respondent authorities to full pension, issuance of PPO and release of gratuity amount to the applicant forthwith;
- (c) To issue further direction upon the respondent authorities, the applicant full pension along with other service benefits and delayed payment of interest forthwith;
- (d) Any other or further order or orders as your Lordships may deem fit and proper under the circumstances of the case;
- (e) To produce connected departmental record at the time of hearing."

3. Since the applicant had preferred a representation on 27.02.2019 seeking the same benefits as in this OA and which is yet to be disposed of and as no fruitful purpose would be served by calling a reply in this matter, unless the representation is decided by the respondent authorities, we dispose of the OA with a direction upon the concerned respondent no. 3 or any other competent authority to decide the claim of the applicant and pass an appropriate order in accordance with law, within a period of 3 months from the date of receipt of copy of this order.

4. It is made clear that we have not gone into the merits of this matter and therefore, all points are kept open for consideration by the respondents authority.

5. OA is accordingly disposed of. No costs.



(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Barerjee)
Member (J)

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